

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India Ltd.	Applicant / petitioner
Vs		
Harvest Hotels and Services Apartments Pvt. Ltd.	Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 04.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant :

Mr. Amish Tandon, Mr. Ayush Beotra, Ms. Swati
Koshal, Advs. for IRP

ORDER

CA-1099(PB)/2019:-

Despite service, no one has put in appearance on behalf of the non-applicants-respondents namely Mr. Chander Mohan Sawhney and Mr. Jatinder Suri. They have been duly served as per the affidavit of service. Accordingly, bailable warrants be issued against the aforesaid persons and their addresses are as under:-

3. Mr. Chander Mohan Sawhney R/o Villa No. 127, Laburnum, Sushant Lok – 1, Sector 28, Galleria DLF-IV, Gurgaon - 122009, Haryana.
4. Mr. Jatinder Suri R/o House No. 5, Narula Colony, Patiala, Punjab-147001.

The DCP of Haryana and Punjab are requested to depute the competent officer to effect the service ofailable warrants in the sum of Rs. 20,000/- each with two sureties of an equal amount to the satisfaction of the executing officer.

List on 01.08.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

04.07.2019
Aarti Makker